

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.102
TP/3(AHM)2023 in CP of 69(HC)2013

Proceedings under Section 7 IBC

IN THE MATTER OF:

HDFC Bank Ltd

.....Applicant

V/s

Archit Organosys Ltd

.....Respondent

Order delivered on: 16/10/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tarak Damani, Adv.

For the Respondent : Mr. Mohit Gupta, Adv.

ORDER

In this case, reply was already filed by the respondent on 20.06.2023, vide inward Diary No. 2191. Thereafter, the matter was adjourned to 07.08.2023, but no rejoinder was filed by the applicant. Even today, Learned Counsel for the applicant again sought time to file the rejoinder.

However, it is seen that, neither the record of the pleadings received from the Hon'ble Gujarat High Court, nor copy of the petition filed by the applicant before this Tribunal uploaded in the DMS portal.

Learned Counsel for the applicant is directed to upload the entire pleadings in the DMS portal, within seven days.

Re-list on 21.11.2023.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)